

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI  
REGIONAL BENCH, COURT NO. 5**

**CUSTOMS MISCELLANEOUS APPLICATION NO. 86317 OF 2025  
IN  
CUSTOMS APPEAL NO. 87446 OF 2016**

(Arising out of Order-in-Appeal No. MUM-CUSTM-APSC-APP-146/2016-17 dated 18.07.2016 passed by the Commissioner of the Customs (Appeal), Central Excise & Service Tax, Mumbai.)

**CC (C S I AIRPORT) MUMBAI  
AWAS CORPORATE POINT, MAKWANA LANE,  
ANDHERI-KURLA ROAD, ANDHERI (EAST),  
MUMBAI-400 059.**

**Appellant**

Vs.

**DTDC COURIER & CARGO LTD  
PLOT NO. 14, VIJAY NAGAR,  
OFF WESTERN EXPRESS HIGHWAY,  
GOREGAON (EAST),  
MUMBAI-400 063.**

**Respondent**

**Appearance:**

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Appellant.

None for the Respondent.

**CORAM:**

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER ( JUDICIAL )**

**HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER ( TECHNICAL )**

**FINAL ORDER NO. A/85992/2025**

Date of Hearing: **26/06/2025**

Date of Decision: **26.06.2025**

Miscellaneous application filed for withdrawal of appeal on monetary ground by the Appellant Commissioner is allowed.

2. Appeal is dismissed as withdrawn.

**(DR.SUVENDU KUMAR PATI)  
MEMBER(JUDICIAL)**

**(ANIL G. SHAKKARWAR)  
MEMBER (TECHNICAL)**